

- (18) S.O. 626 (E), dated the 12th March, 2013, regarding rates of fee to be collected from the users of stretch, from K.M. 364.125 to K.M. 58.245 (Kishangarh-Ajmer-Beawar Section), on National Highway No. 8 in the State of Rajasthan.
- (19) S.O. 682 (E), dated the 13th March, 2013, regarding rates of fee to be collected from the users of the Shahjahanpur Bridge (Garrah river bridge) at K.M. 325.000 on National Highway No. 24 in the State of Uttar Pradesh. [Placed in Library. For (5) to (19) See No. L.T.9050/15/13]
- (20) S.O. 835 (E), dated the 26th March, 2013, regarding rates of fee to be collected from the users of stretch, from K.M. 363.300 (design chainage K.M. 363.300) to K.M. 450.800 (design chainage K.M. 445.853) (Rohtak-Bawal Section), on National Highway No. 71 in the State of Haryana.
- (21) S.O. 836 (E), dated the 26th March, 2013, regarding rates of fee to be collected from the users of stretch, from K.M. 58.300 to K.M. 138.320 (Hoskote-Dobbaspur Section), on National Highway No. 207 in the State of Karnataka.
- (22) S.O. 837 (E), dated the 26th March, 2013, regarding rates of fee to be collected from the users of stretch, from K.M. 4.200 to K.M. 122.420 (Ahmedabad-Godhra Section), on National Highway No. 59 in the State of Gujarat.
- (23) S.O. 839 (E), dated the 26th March, 2013, regarding rates of fee to be collected from the users of stretch, from K.M. 144.400 to K.M. 249.000 (Pune-Solapur Section), on National Highway No. 9 in the State of Maharashtra.
- (24) S.O. 842 (E), dated the 28th March, 2013, regarding acquisition of land, with or without structure, from K.M. 506.700 to K.M. 531.100 *via* Bikaner Bypass, on National Highway No. 11 in Bikaner District in the State of Rajasthan, along with delay statement. [Placed in Library. For (20) to (24) See No. L.T.9328/15/13]

**Report of the Comptroller and Auditor General of
India for the year ending March, 2012**

SHRI RAJEEV SHUKLA: Sir, on behalf of Shri Praful Patel, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of

the Report of the Comptroller and Auditor General of India – Union Government (Commercial): No.13 of 2013: (Compliance Audit Observations) for the year ending March, 2012. [Placed in Library. *See* No. L.T.9292/15/13]

MR. DEPUTY CHAIRMAN: Messages from the Lok Sabha. ...(*Interruptions*)...

MESSAGES FROM THE LOK SABHA

(I) Motion Re. Nomination of two Members to the Committee on Public Accounts.

(II) Motion Re. Nomination of a Member to the Committee on Welfare of Scheduled Castes and Scheduled Tribes.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"I am directed to inform you that Lok Sabha, at its sitting held on Wednesday, the 7th August, 2013, adopted the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri E.M. Sudarsana Natchiappan, appointed as Minister and Dr. V. Maitreyan retired from Rajya Sabha and do communicate to this House the names of the members so nominated by Rajya Sabha."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House."

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on Wednesday, the 7th August, 2013, adopted the following motion:—